

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO.

197

OF 1998

Applicant(s) Dallabri Thakuria & ors

vs

Respondent(s) Union of India & ors

Advocate for Applicant(s) Mr. B.K. Sharma

Mr. S. Sarma

Mr. L.K. Nair

Advocate for Respondent(s)

Mr. S. Ali, Sr.

C.G.S.C

Notes of the Registry	Date	Order of the Tribunal
<p>The application is in form and within time. D. F. of Rs. 50/- deposited vide PO/BD No. 030605 Dated 17.8.98</p> <p><i>[Handwritten notes]</i></p> <p>1) Requisite 8 copies have been filed. 2) extra copy of the copy (mention of which) has been deposited.</p> <p><i>[Signature]</i></p> <p><i>[Signature]</i></p> <p>Key Registrar</p> <p>4/98 ΣΑ/2</p>	31.8.98	<p>This application has been filed by the applicants seeking certain directions to the respondents. The facts for the purpose of disposal of this application are :</p> <p>that the applicants are working as Production Assistant, Property Assistant and Floor Manager etc. in the Doordarshan Kendra, Guwahati. According to the applicants they are entitled to be promoted to the next higher grade. However, they have not been given the promotion. Situated thus they have approached this Tribunal. Hence the present application.</p> <p>We have heard Mr S. Sarma, learned counsel for the applicants and Mr G. Sarma, learned Addl.C.G.S.C for the respondents. Mr G. Sarma submits that it is not known on what ground the applicants</p>

contd..

Notes of the Registry

Date

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31.8.98

were not given promotion. According to Mr G.Sarma in all probability they do not deserve such promotion. As there is nothing on record we do not want to proceed with the case and entertain the application. The applicants however may approach the respondents by filing a representation within 15 days from the date of receipt of this order. If such representation is filed within the period mentioned the respondents shall dispose of the representation by a reasoned order as early as possible at any rate within 2 months from the date of receipt of the representation.

The application is disposed of. No order as to costs.

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MemberJB
Vice-Chairmanpg
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